# Central Administrative Tribunal Principal Bench

# CP No.477/2018 in OA No.1931/2016

New Delhi, this the 11<sup>th</sup> day of January, 2019

### Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. A.K. Bishnoi, Member (A)

Nanda Devi, W/o late Sh. Shankar Singh
(Ex Jr. Clerk Claims, NDCR)
At House No.C-1/18, 3<sup>rd</sup> Floor
Backside Sanjay Enclave
Rajpura Road, Near Shanti Nursing Home
Uttam Nagar. ... Applicant

(By Advocate: None)

Vs.

Shri Vishwesh Chaube General Manager Northern Railway, Baroda House New Delhi-110001.

...Respondent

(By Advocates: Shri S.M. Arif)

#### **ORDER (ORAL)**

### Justice L. Narasimha Reddy:-

This contempt case is filed alleging that the respondents did not implement the Order dated 20.03.2018 passed in OA No.1931/2016. The short issue in the OA was to consider the case of the applicant for appointment on compassionate grounds.

2. Today, learned counsel for the respondents has placed before us a copy of Order dated 20.11.2018 in WP(C) No.9448/2018 filed against the Order in OA

No.1931/2016. The Hon'ble Delhi High Court allowed the Writ Petition and set aside the Order in the OA.

3. In view of these developments, the contempt case becomes untenable and is accordingly closed. There shall be no order as to costs.

( A.K. Bishnoi) Member(A)

(Justice L. Narasimha Reddy) Chairman

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